

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

R.O.C. NO: 3149 /O.P. CELL/2022

DT: 01-09-2022

C I R C U L A R

Sub: Cases – Equitable Distribution of work and monitoring of disposal of cases – Certain instructions to Principal District and Sessions Judges – Issued – Reg.

Ref: High Court's Circular Roc. No. 4417/O.P. Cell-E/2015, Dt.15-9-2015

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Attention is invited to the High Court's Circular referred to above, wherein all the Principal District and Sessions Judges were directed to monitor the pendency of cases and to re-adjust the cases among the Courts of equal cadre situated at the same station, for equitable distribution of work among all the Courts.

While so, it is observed by the High Court that after formation of 33 Judicial Districts in the State of Telangana, and after inauguration of new Courts and shifting of Courts from one station to another station, the pendency of Civil and Criminal cases in all the Courts is not equally distributed, thereby, the pendency of cases in some Courts have become very heavy and some other Courts have less number of cases.

Therefore, all the Unit Heads are hereby directed to monitor the pendency of Civil and Criminal cases on monthly basis and to re-adjust the cases among the Courts of equal cadre situated at the same station by maintaining equilibrium of cases in all Courts and see that there is uniformity in distribution of Civil and Criminal cases and shall report compliance to the High Court.


REGISTRAR (VIGILANCE)

To

1. All the Unit Heads in the State of Telangana.
2. The Section Officer, Special Officers Section, High Court for the State of Telangana, Hyderabad. (For Codification purpose)
3. Spare.

Encl:

High Court's Circular Roc. No. 4417/O.P. Cell-E/2015, Dt.15-9-2015

2/cir/After 2-6-2022

HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE STATE
OF TELANGANA AND THE STATE OF ANDHRA PRADESH

CIRCULAR

R.O.C.No.4417/O.P.CELL-E/2015

Dated:15-09-2015

Sub:- Equitable Distribution of Work & Monitoring of disposal of cases
- Certain instructions to Principal District Judges —Issued Reg.


It has come to the notice of the High Court that in many Districts, allotment of work among the Courts is lopsided. While pendency of cases in some Courts is very heavy, some other Courts do not have even reasonable number of cases, leading to complacency among the Judicial Officers of the Courts not having much pendency and undue pressure on the Courts having heavy pendency.

Having carefully considered the above aspects, the High Court directs the respective Principal District Judges concerned to monitor the pendency of cases before the Courts. They shall readjust the cases among the Courts of equal cadre situated at the same station, after consultation with the respective Hon'ble Administrative Judges, so as to ensure equitable distribution of work among all the Courts.

The Principal District Judges shall constantly monitor the disposal of cases by the individual Judicial Officers and see that disposals do not fall short of institutions in the respective Courts. The Judicial Officers, whose disposal of cases is found short of the required number of cases, be identified and guided on the Court Management Skills and on the general standards of performance.

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If need be, they shall be sent to the State Judicial Academy for short-term training with the prior permission of the High Court.


REGISTRAR (VIGILANCE)

To

1. The P.S. to the Hon'ble the Chief Justice. (With a request to place before the Hon'ble the Chief Justice for His Lordship's kind perusal.)
2. The P.S. to the Hon'ble Judges of High Court. (With a request to place
3. before the Hon'ble Judges.)
4. All the Registrars of High Court of judicature at Hyderabad for the State of Telangana and A.P. (for information)
5. All the P.M. District Judges / Unit Heads in the State of A.P. and Telangana (with a request to communicate the same to all the Presiding Officers in the District.)
6. The Director, A.P. Judicial Academy, Secunderabad.
7. The Member Secretary, A.P. State Legal Services Authority, City Civil Court Compound, Hyderabad.
8. The Member Secretary, Telangana State Legal Services Authority, City Civil Court Compound, Hyderabad.
9. The Section Officer, Special Officers' Section, High Court of A.P. (for codification)